

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 1
(IB)-1272(PB)/2018

IN THE MATTER OF:

Canara Bank

.... Applicant/petitioner

Vs.

M/s. Ratnagiri Gas and Power Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 26.09.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

PRESENTS:-

For the Petitioner/Applicant: -
For the Respondent(s): Mr. Saurabh Kalia, Adv.

ORDER

At the outset Mr. Kalia, Ld. Counsel for the non applicant-petitioner has brought to our notice an order dated 11.09.2018 passed by the Hon'ble Supreme Court. The operative part of order reads as under:-

“WRIT PETITION (C) NO. 1086/2018

Issue notice.

Status quo, as of today, shall be maintained in the meantime. List all these petitions for final disposal on Wednesday, the 14th November, 2018.”

In view of the above we are not inclined to entertain the petition at this stage as per the order of the Supreme Court status quo is



required to be maintained. If so advised the petitioner may approach the Hon'ble Supreme Court for any relief which they desire to obtain.

Dismissed as not maintainable at this stage.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

26.09.2018
Ritu Sharma